

(2012) 08 MP CK 0180
In the Madhya Pradesh High Court
Case No : Writ Petition No. 12501 of 2012

Puran Lal Sahu

APPELLANT

Vs

The State of Madhya Pradesh

RESPONDENT

Date of Decision : 22-08-2012

Acts Referred:

Citation : (2012) 08 MP CK 0180

Hon'ble Judges : Rajendra Menon, J

Bench : Single Bench

Judgement

Rajendra Menon, Judge

1. Petitioner is working as a daily wages employee and regularization is claimed on the ground that he has worked continuously for more than 10 years since 1.1.1998 on the basis of the Circulars issued by the State Government on 16.5.2007 and 6.9.2008 and the law laid down by the Supreme Court in the case of Secretary, State of Karnataka and Others Vs. Umadevi and Others, for considering the claim of employees for regularization. Keeping in view the aforesaid and taking note of the law laid down by the Supreme Court in the case of Secretary, State of Karnataka and Others Vs. Umadevi and Others, for considering the claim of employees for regularization, respondents are directed to consider the case of the petitioner for regularization in the light of law laid down by the Supreme Court in the case of Uma Devi (supra) and decide the claim of the petitioner by a speaking order within a period of three months from the date of receipt of certified copy of this order.

2. Petition stands disposed of with the aforesaid. c.c. as per rules.